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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**Int. A 4/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: VITOL S.A.  
V/s.  
Asian Natural Resources (India) Ltd. & Ors.

Section of the Companies Act: Section 60(5)(c) of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MONAAL DAVAWALA	ADVOCATE	APPLICANT	<u>Monaal</u>
2.				

**ORDER**

Learned Advocate Mr. Monaal Davawala present for Applicant. None present for Respondent.


Applicant counsel sought permission to withdraw the application.

Permission granted.

Application Int A 4/2017 is disposed of as withdrawn.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 16th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**